

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**REGULATIONS**

No. 1618 of 2022/RG/NG

Dated: 30-11-2022

In exercise of the powers conferred upon Hon'ble the Chief Justice, in terms of the Rule 4 and 6 of the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968, His Lordship, Hon'ble the Chief Justice has been pleased to frame the following Regulations:-

**1. Short title of Commencement:-**

- (i) These regulations may be called as Regularization of Services of Daily Wagers in the High Court of Jammu & Kashmir and Ladakh, Regulations, 2022.
- (ii) These regulations shall come into force from the date of issuance.

**2. Definitions:-**

In these regulations, unless the context otherwise requires, the words and expressions defined in the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968, shall carry the same meaning.

**3. Application of these regulations:-**

These regulations shall apply to all the Daily Wagers already engaged in the High Court of Jammu & Kashmir and Ladakh to work as Class-IV staff, and have regularly performed their duties since the date of their engagement.

**4. Eligibility for regular appointment:-**

All the Daily Wagers who have been engaged by the Competent Authority on Daily Wages and possessed basic qualification for appointment, at the time of their initial engagement, and have served for more than 10 years regularly, shall be eligible for regular appointment, if their work and conduct has remained satisfactory and no disciplinary proceeding is pending against them.

**5. Date of effect of regular appointment:-**

Regular appointment of such Daily Wagers against any substantial vacancy shall be effective from the date of their appointment.

**6. Method of selection and Appointment of Daily Wagers to Class-IV posts:-**

- (i) Available Class-IV posts described as Inferior Staff (Class IV), Entry Level, in Schedule appended to the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968, amended from time to time, shall be filled up from amongst the Daily Wagers who are eligible under these Rules.
- (ii) While considering the regular appointment of Daily Wagers, they shall, subject to availability of posts, be appointed, on the same category of post against which they were initially engaged. However, if no such category of posts is available, may appoint such Daily Wagers against any other category in the same Class of posts.

- (iii) While considering the eligible Daily Wagers for regular appointment against any substantial vacancy, the length of their engagement shall be considered, and in case length of engagement being same the person elder in age shall be given preference.
- (IV) In case any of such Daily Wagers has become overage, he/she shall be considered for grant of relaxation of age by the Hon'ble Chief Justice.
- (VI) Regular appointment of eligible Daily Wagers shall be subject to verification of the requisite documents and their antecedents. In case, they fail in verification of documents and/or antecedents, their regular appointment as well as their engagement on Daily Wages shall be deemed to have been revoked forthwith without any further notice.
7. There shall be no further engagement of any person on Daily Wages basis either against substantive vacancy or otherwise.

**BY ORDER**

(Sanjeev Gupta)  
Registrar General

Dated: 30-11-2022

No: 41612-37/RG/NG

**Copy of above forwarded to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_,  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
4. Director, J&K Judicial Academy, Jammu.
5. Registrar Inspection, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Registrar Rules, High Court of J&K and Ladakh, Jammu.
7. Registrar Judicial, High Court Wing, Jammu/Srinagar.
8. Registrar Computer (I.T), High Court of J&K and Ladakh, Jammu.
9. Registrar Adm. /Recruitment, High Court Main Wing, Jammu.
10. Director Finance, High Court of J&K and Ladakh, Jammu.  
..... for information and necessary action.
- ✓ 11. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court.
12. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
13. Order file.

Registrar General